

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE**

BENCH, PUNE AT PUNE

IN

APPEAL NO. 563/2025

IN THE MATTER OF:-

MR. MOHAN PANDURANG HALARNKAR APPELLANT

Versus

GOA COASTAL ZONE MANAGEMENT

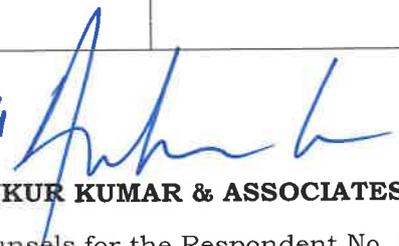
AUTHORITY & ANR.

....RESPONDENTS

INDEX

<u>SL. NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	REPLY ON BEHALF OF R-5 TO APPEAL FILED BY THE APPELLANTS IN APPEAL NO. 563/2025 ALONG WITH AFFIDAVIT.	1-17

2. Exhibit R-1 - Postal Receipt -
FILED THROUGH 18-24
3. Vakalatnama - 25


(ANKUR KUMAR & ASSOCIATES)

Counsels for the Respondent No. 5

2nd Floor, Alankar Apartment,

St. Mary Colony, Miramar, Goa -403001

Mobile No. 9384503190

Email:-ankurtnls.18@gmail.com

PLACE: Pune

DATE: 21/11/2025

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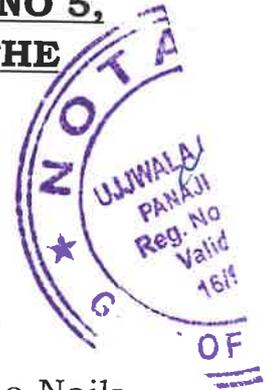
**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO 5,
NAMELY MR. ANIL PRABHAKAR NAIK FILED BY THE
APPELLANT IN APPEAL NO. 563/2025.**

MOST RESPECTFULLY SHEWETH:-

I, Shri. Anil Prabhakar Naik, S/o late Prabhakar Shambhoo Naik,
R/o - 64/F, Parel Village, Parel, Mumbai -400012, do hereby
solemnly affirm and state on oath as under:-

1. That I am the Respondent No. 5 and such I am well conversant with the facts and circumstances of the case and in that capacity I am duly competent to swear to the present affidavit.





2. That after carefully going through the Appeal filed on behalf of the Appellant, I am submitting the present Reply for kind consideration of this Hon'ble Tribunal.

Preliminary Submission:

3. That Appellant has not approached this Hon'ble Tribunal with a clean hand, therein tried to mislead this Hon'ble Tribunal by making wrong allegations and manipulating facts with the mala-fide intention to harass Respondents and to illegally grab Respondent No. 5 property.

4. It is submitted that this Hon'ble Tribunal, by order dated 22/09/2025, this Hon'ble tribunal observed that

"2 At this stage, we have pointed out to learned counsel for the Appellant that delay beyond days cannot be condoned by this Tribunal and the same does not fall in its domain as per Section 16 of the National Green Tribunal Act, 2010, to which he responded that the appellant was never communicated the impugned order. He has taken a date to be 12.07.2025, when the appellant received a call from the office of village Panchayat informing that his property is likely to be demolished within



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10 days. Thereafter appellant applied to Respondent No. 1 GCZMA on 17.07.2025 to provide a copy of the final order, if any, passed in the matter of Show Cause Notice dated 29.10.2024. Thereafter, Respondent No. 1 on 17.07.2025 communicated a copy of the impugned order to the appellant for demolition of the said structure. Thereafter, on the same day, he has filed the present appeal. According to the learned counsel for the appellant, there is no delay in filing the present appeal”.

That the Appellant misleading this Hon'ble Tribunal by making false and bogus submission that they have not received the impugned order. That the Appellant despite receiving the impugned order passed by Respondent No. 1 issued through Indian post vide dated 05/03/2025 which was duly acknowledged by the Appellant herein. The copy of Indian Post vide dated 05/03/2025 with acknowledgement of the Appellant who signed and received the impugned order vide dated 28/02/2025 is marked and annexed as **EXHIBIT**

R-1.

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5. I state that the Appellant has filed the present Appeal challenging the demolition direction bearing reference No. GCZMA/N/Ille-Compl/22-23/35/PartXI/3962, dated 28/02/2025 passed by the Respondent No. 1 Goa Costal Zone Management Authority (GCZMA) directing demolition of structure 'Q'.

6. I state that the contentions raised in the Appeal are not true and correct and the same are denied by the Respondent. There is no justifiable reason mentioned by the Appellant for filing an Appeal. The conjectures made by the Appellant in the present Appeal are without any sufficient cause and evidence.

7. The **Hon'ble High Court of Bombay at Goa in Public Interest Litigation (Sou Motu) No. 2 of 2022 vide order dated 26/04/2023** has held

"11. We further note that in the case of 175 structures which are subject matter of the resolutions discharging show cause notices under Section 66 of the Act, fall in the areas demarcated as No Development Zone (NDZ), in which, there is a blanket ban on construction, either temporary or

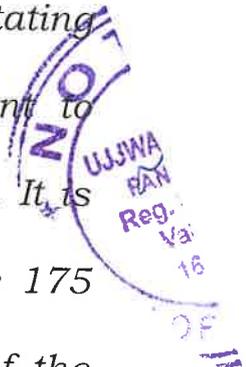
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permanent, unless approval for the same has been accorded by the GCZMA. This authority is charged with evaluating and granting all such permissions under the CRZ notification issued under the Environmental Protection Act. It is now a matter of record that GCZMA has not issued any permission for the construction of these 175 structures in question. So also, the GSPCB is on record stating that it has not issued the requisite consent to operate under the Air Act and the Water Act. It is thus clear that none of the owners of these 175 structures in question have produced any of the permissions referred to above, before the Panchayat, to obtain a legal discharge of the show cause notice issued to them under Section 66 of the Act.”

“12. We further take note of the fact that many of the resolutions refer to the production of electricity bills or house tax receipts produced by the occupants of the structures as proof of their existence prior to 1991 when CRZ notification was

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issued. The resolutions rely upon documents such as the house tax receipts or electricity bills, to arrive at a conclusion that the structures were in existence prior to the CRZ notification and therefore, are legal. Such a resolution, on the face of it, is illegal and wholly without justification as the Environment Protection Act and CRZ notification of 1991 exclusively vest the powers to decide the legality of the structures (whether it was in existence before or after 1991 notification) with the GCZMA, and neither the panchayat nor the Town and Country Planning Department or concerned Planning Authority would have the jurisdiction to arrive at such a decision. That being the case, we declare that all the resolutions in relation to 175 structures which are detailed herein below in a tabular form, passed by the Village Panchayat of Anjuna-Caisua on 13.01.2023, 06.02.2023, 20.02.2023, 14.03.2023, 15.03.2023 and 18.03.2023 are without jurisdiction and therefore illegal.



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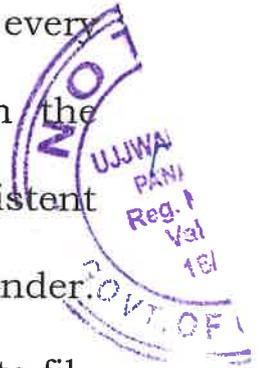
8. The Respondent No. 5 would like to list out certain facts/developments, that the answering Respondent is the rightful owner of the property bearing survey No. 119/3 falls within (CRZ).

9. Further, the Respondent No. 5 hereby denies each and every allegation, contention, and submission contained in the present under Appeal which is contrary to or inconsistent with the pleading that forms the part of the record hereunder.

The answering Respondent No. 5 further reserves right to file further additional reply in the matter if the need arises. The answering Respondent No. 5 does not admit any of the allegations and contentions made by the Appellant in the present Appeal and denies everything that is stated therein so far as it is contrary to or inconsistent with anything that is stated by the answering Respondent hereinafter.

10. At the further outset, the answering Respondent opposes the present appeal against the answering Respondent as it is humbly submitted that disputed questions of facts and incorrect facts stated in the appeal have to be determined and decided by the authorities

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examined on-site in the presence of the answering Respondent.

11. That the answering Respondent submits that the complaint is related to an illegal conversion of land use of the property bearing survey No. 119/3 falls within CRZ. That the Appellant has failed to bring on record the Permission issued by the appropriate authority.

Without prejudice to the above preliminary objections, it is stated that the appeal is without any merit and is required to be dismissed.

13. I submit that the Appellant's premises are an illegal structure, without any permission and in direct violation of CRZ norms, as this Sy. No. 119/3 falls within CRZ.

Para-wise Affidavit in reply to the Appeal filed by the Appellant.

1. The contents of Para 1 of the Appeal are a matter of fact and hence require no reply, subject to duly verification.
2. The Contents of Para 2 of the reply are misleading facts while suppressing the material facts on record in order to

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prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para-2 are vehemently denied.

a. The contents of Para a are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para -a is vehemently denied. It is denied that there exist old structures, out of which one of the structures is identified by House No. 1374. That the said illegal structure is completely new structure which is recently illegally constructed without plinth in the property surveyed in Sy. No. 119/3.

b. The contents Para b misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para-b are vehemently denied. It is specifically denied that the said structure is a Mundkarial Dwelling house of the Appellant which has been in existence since times

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immemorial and was constructed by the father of the Appellant. It is submitted that the said illegal structure is new construction and constructed without Plinth. It is further submitted that the said structure is an illegal structure which is used for commercial purposes and other illegal activities.

c. The contents Para c misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para -c is vehemently denied. That the Appellant is doing commercial activities from the illegal structure. The Appellant has no permission for the illegal construction of new structure without Plinth and the Appellant is using the said illegal structure as commercial activities.

3. The contents Para 3 is a matter of facts subject to duly verification, hence need no reply.

4. The contents of Para -4 misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering



Applicant

Respondent. That there is an illegal use of land or illegal construction carried out by the Appellant in the suit Property, hence required to be removed in terms of provision of section 32(1) of the Land Revenue Code 1968. Admittedly, there is no conversion Sanad produced on record by the Appellant. In fact, the suit property is owned by the answering Respondent and his family members. The Appellant has no right, title, or interest in the suit property. Hence the Appellant has approached this Hon'ble Forum with the most unclean hands.

5. The contents of Para 5 are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para -5 is vehemently denied.

a. The contents of Para a is incorrect and misleading facts while remaining facts is suppressed and wrong. It is submitted that no structure was existing on the suit property which belongs to Respondent No. 5, and the other illegal structures is newly constructed structure without valid permission from the

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authorities, and till date the Appellant failed to bring on record the permission for other construction which are illegal structure. No permission was granted to do illegal constructions by Bhatkar/owner of the property.

b. The contents of Para b misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para-b are vehemently denied. It is denied that the said structure is a Mundkarial Dwelling house of the Appellant, which has been in existence since times immemorial and was constructed by the forefathers of the Appellant much prior to the coming into force of the CRZ Notification in 1991. That the Appellant failed to bring on record any document that declares the Appellant as Mundkar.

c. The contents Para c-k misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para-c-k is



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vehemently denied. It is submitted that the said houses are newly constructed houses without the permission of GCZMA, which has not been obtained till date.

6. The contents of Para 6 are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para -6 is vehemently denied. It is denied that the structure 'P' and 'Q' is one single structure. It is further submitted that the said Illegal structure is newly constructed structure without Plinth and the Appellant using the said illegal structure for commercial purpose.

7. The contents Para 7-8 misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para 7-8 is vehemently denied.

8. The contents Para 9 misleading facts while suppressing the material facts on record in order to prejudice this

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Hon'ble Tribunal against the answering Respondent. That the contents of Para 9 is vehemently denied. It is denied that the structures identified as P and Q is single structure and the said illegal structure lies beyond NDZ.

9. The contents Para 10-11 misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. It is denied that the Appellant neither heard any further from Respondent No. 1 nor any Final Order, if any, passed in the matter of the Appellants was communicated to the Appellants herein. That the Appellant was served the copy of the impugned order passed by the Respondent 1 vide dated 05/03/2025 and duly acknowledged by the Appellant herein.

10. The contents Para 12-14 misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. It is specifically denied that the Appellant is a traditional fisherman community. It is submitted that the Appellant is in commercial activities and renting house to tourist. It is further submitted that the illegal structure



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is constructed without permission of CRZ. That the Appellants are using the illegal structure for commercial purpose.

11. The contents Para 15 misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Para -15 all Grounds is vehemently denied. It is vehemently denied as being totally baseless. The Respondent denies the alleged grounds raised by the Appellants, which are nothing but repetitive in nature and all the alleged grounds have been traversed above. There does not exist any legal or valid grounds for challenging the impugned order after scrupulously following all the prescribed procedure.

12. The contents Para 16 and other remaining paras misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the answering Respondent. That the contents of Paras is vehemently denied.

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PRAYERS:-

- a. Therefore, it is most humbly prayed that this Hon'ble Tribunal be pleased to dismiss the above appeal with exemplary costs; and
- b. Pass any other or further orders deemed fit in the interests of justice and environmental protection.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT NO.5 AS IN DUTY BOUND SHALL EVER PRAY

VERIFICATION

Apnaik

Apnaik

Verified at ^{Poraj}Mapusa, on the ^{21st} of Nov, 2025 that the contents of Paragraphs of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing has been suppressed or concealed therein.

Adv. Ankur Kumar
Identified by
Adv. Ankur Kumar

Apnaik



SOLEMNLY AFFIRMED, VERIFIED AND EXECUTED BEFORE ME

BY Mr. Anil Prabhakar Naik

WHO IS IDENTIFIED BEFORE ME

BY Adv. Ankur Kumar - 6743 8004 7362

WHOM I KNOW PERSONALLY

WHICH I ATTEST

REG. UNDER NO. 2069 DT 21/11/2025

(Handwritten signature)

MRS. UJJWALA G. ARAS
ADVOCATE & NOTARY-PANAJI
STATE OF GOA (INDIA)

INFORMATION ISSUED UNDER RTI ACT, 2005

GOA COASTAL ZONE MANAGEMENT AUTHORITYC/o Department of Science, Environment (Govt. of Goa)
4th Floor, Dempo Towers, Patto, Panaji Goa
www.czma.goa.gov.in

Ref.No. GCZMA/N/IIIe-Comp/22-23/35/Part XI/ 3962

Dated: 28/02/2025

DIRECTIONS UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

AND WHEREAS, a complaint letter from Mr Anil Prabhakar Naik on the 25/04/2022 wherein the Petitioner has complained regarding the illegal construction carried out by Mrs Lourdin D'Silva, Mr Kundan Shashikant Morje, Mr Vishal alias Dipin Shirodkar Morje, Mr Trivikram Jaidev Morje and Mr Shamsundar Ramnath Bhosle alias Vagalkar, Dilip Manguesh Morje and one Mrs D'Souza and her family members all resident of Tembwada Morjim Pernem Goa; for carrying out illegal and unlawful constructions in CRZ area in the property bearing Sy No 119/3 of Morjim Village.

AND WHEREAS, the Engineers and Field surveyor attached to this office did the site inspection. During site inspection the inspecting team noted the violations carried out (Enclosed copy of the Site Inspection Report)

Certified Copy of DEPARTMENT OF ENVIRONMENT
Available in Office RECORDS CHANGE

AND WHEREAS, upon close perusal of the said complaint letter and the Site Inspection report the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr.n o.	Name of the structure	Sy No.	Type/Nature of the structure	Owner/ Occupants name	Description
1	P	119/3 Morjim	Ground floor Residential structure/ Permanent	Mohan Pandurang Halarnkar	Load bearing structure covered with Mangalore tile roofing having permanent plinth.
2	Q	119/3 Morjim	Ground floor Residential structure/ Permanent	Mohan Pandurang Halarnkar	Ground floor structure covered with flat roof RCC slab having permanent plinth.

AND WHEREAS, the Respondent was issued a Show Cause Notice and directed to file reply and remain present for a personal hearing on the 05/11/2024 at 3.30p.m.

AND WHEREAS, the Respondent filed his reply along with documents.

AND WHEREAS, the matter was placed in the 418th GCZMA Meeting held on 05/11/2024 the Proceeding at the hearing, "Respondent present and sought for time".

AND WHEREAS, the matter was placed in the 418th GCZMA Meeting held on 05/11/2024 the decision at the hearing, "The Authority directed the Respondent to file his reply by the 06/11/2024 and posted the matter on 12/11/2024 at 3.30p.m for orders".

AND WHEREAS, the matter was placed in the 419th GCZMA Meeting held on 12/11/2024 the Proceeding at the hearing, "Complainant present and stated that he has no objection in granting the Respondent time. He insisted that a Copy of the Replies filed by the Respondent be furnished to him. The Respondent sought time to file detailed reply."

AND WHEREAS, the matter was placed in the 419th GCZMA Meeting held on 12/11/2024 the decision at the hearing, "The Authority granted time and directed the Respondents to file reply by 13/11/2024 by 1.00p.m and remain present for Arguments on 14/11/2024 at 3.30p.m."

AND WHEREAS, the matter was placed in the 420th GCZMA Meeting held on 14/11/2024 the Proceeding at the hearing, "Adv for the Complainant present along with Complainant. Respondents present and filed reply. Adv for the Complainant sought for time to file rejoinder. The Complainant on the last date of hearing was categorically informed that he should collect the reply submitted by the Respondent on 13/11/2024 at 3.00p.m and the Respondent were also directed to file replies if any by 01.00p.m on 13/11/2024. However, it has been informed to the Authority that the Complainant did not collect all the replies on the 13/11/2024 after 3pm. The Complainant today i.e on 14/11/2024 submits that some of the replies filed by various respondents have been collected today i.e 14/11/2024 and that he seeks time of a period of one week to file rejoinder to the replies of the Respondent. Simultaneously the Advocate Amonkar appearing for some of the Respondents have stated that some of the structures are falling outside the CRZ area. The DSLR officials have been carrying out demarcation of the structures at loco because the structures which are a subject matter of this litigation are partly located within CRZ III and partly outside. The mapping of the structure are also essential to ascertain as to which are the alleged offending structure which are located outside the CRZ area."

AND WHEREAS, the matter was placed in the 420th GCZMA Meeting held on 14/11/2024 the decision at the hearing, "The Authority also directed the DSLR to map structures falling outside the CRZ area. The Authority decided to grant time to the Complainant to file reply by 21/11/2024 at 3.30p.m with a copy to be given to the Respondent and posted the matter for arguments on 26/11/2024 at 3.30p.m"



AND WHEREAS, the matter was placed in the 421st GCZMA Meeting held on 21/11/2024 the Proceeding at the hearing, "Adv for Complainant present along with Complainant. Respondent present. Adv for the Complainant files rejoinder. Copy of the Rejoinder furnished to the Respondent."

AND WHEREAS, the matter was placed in the 421st GCZMA Meeting held on 21/11/2024 the decision at the hearing, "The Authority posted the matter for final arguments on the 26/11/2024 at 3.30p.m"

AND WHEREAS, the matter was placed in the 422nd GCZMA Meeting held on 26/11/2024 the Proceeding at the hearing, "Adv for Complainant present along with Complainant. Respondent present Adv Pankaj Vernekar for the Respondent argued the matter. Adv for the Complainant argued the matter."

AND WHEREAS, the matter was placed in the 422nd GCZMA Meeting held on 26/11/2024 the decision at the hearing, "The Authority posted the matter for clarification / orders on the 10/12/2024 at 3.30p.m"

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AND WHEREAS, the matter was placed in the 424th GCZMA Meeting held on 10/12/2024, the Proceeding at the hearing, "The Respondent has relied upon Form I & XIV, electricity bill, House tax Receipt Certificate of Registration of Fishing Vessel, and photos of a function which was conducted within the house in the late of 1980's".

AND WHEREAS, the matter was placed in the 424th GCZMA Meeting held on 10/12/2024 the decision at the hearing, "The Authority upon going the reply and documents presented by the Respondent was of the opinion that if there are 2 houses then there should have been a house nos. The applicant in the case at hand there are 2 structure identified as 'P' and 'Q' of Site Inspection Report R. the Structure identified as 'P' is ostensibly the house bearing No 1374 where as structure identified with alphabet 'Q' is an altogether a new structure. The Authority has identified the Structure 'P' to be of pre 1991 based on the pictorial evidence placed by the Respondent himself and there is no evidence to substantiate the fact that the structure identified at alphabet 'Q' is a structure which is of pre 1991. The Authority hence deems fit to partly confirm the Show Cause Notice by directing the Respondent to demolish the structure which is identified as alphabet 'Q' and retain the structure which is identified with alphabet 'P'".

NOW THEREFORE, the GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment (Protection) Rules 1986, and read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/12/2022; issued by the Ministry of Environment & Forests, Government of India, hereby discharges the Show Cause Notice bearing No GCZMA/N/Ille-compl/22-23/35/Part XI/2435 dated 29/10/2024 with regards to violation noted and identified as "P" with regards to **Load bearing structure covered with Mangalore tile roofing having permanent plinth** issued to Mohan Pandurang Halarnkar on account of the decision taken in the 424th GCZMA meeting held on 10/12/2024.

ENVIRONMENT
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Subsequently in the same meeting the Authority decided to demolish the **Ground floor structure covered with flat roof RCC slab having permanent plinth** which is identified as "Q", standing in the property bearing Sy No. 119/3 of Morjim Village, Pernem, Goa as decided in the 424th GCZMA meeting held on 10/12/2024 and further to restore the land to its original condition, within 30 days from the date of receipt of this order. The Dy. Collector & S.D.O, Pernem, Goa to verify if the said structures are demolished as per these directives failing which the concerned Deputy Collector/ S.D.O shall demolish the **Ground floor structure covered with flat roof RCC slab having permanent plinth** which is identified as "Q", standing in the property bearing Sy No. 119/3 of Morjim Village, Pernem, Goa to enable restoration of land to its original state within 15 days and recover the expenses incurred from Mohan Pandurang Halarnkar, r/o Piracho Khazan, Morjim Pernem Goa, as the arrears of land revenue. Further, Dy. Collector & S.D.O, Pernem, Goa is required to submit a compliance report in respect of above directions to the GCZMA within next 3 days of expiry of the aforementioned time period of 30 days.

Proceedings closed.

For and on behalf of the
Goa Coastal Zone Management Authority

(Shri Sachin Desai)
Member Secretary (GCZMA)

o/c

INFORMATION ISSUED UNDER RTI ACT, 2005

To,
Mohan Pandurang Halarnkar, r/o Piracho Khazan, Morjim Pernem Goa

Copy to:

1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa... for information and necessary action.
2. The Dy. Collector & SDO of Pernem, Pernem Goa..... who is required to enforce these directions.
3. The Secretary, Village Panchayat of Morjim -Goa.....who is required to enforce these directions and initiate action under Goa Panchayat Raj Act.
4. Anil Prabhakar Naik, r/o H.No. 64/F, Parel Village, Parel, Mumbai



INFORMATION ISSUED UNDER RTI ACT, 2005

UMA/N/ILU-Comp1/22-23/35 Part XI/3962

आरपी-54/R.P.-54/आरपी-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

भारतीय टपाल खाते

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT/अभि स्वीकृति
रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ।

Received Registered Letter/Parcel

पंजीकृत पत्र/पार्सल विवरण

क्र. /No./ अ. क्र.	तारीख/ Date/दिनांक	क/ऑ/पा.
* बीमे का मूल्य रुपये में		
* Insured for Rupees		
* बिमाधी किमत रुपयात		

पाने वाले

Addressed to

mohan pandurang
Rto Piracho khazan
marjim, Pernim-Goa

को/ऑ/पा.
Halarnkar

वितरण डाकघर की तारीख-मोहर
Date stamp of office of delivery
वितरण पोस्ट ऑफीसचा दिनांक शिक्का

हस्ताक्षर और नाम/
Signature and Name/
सही व नाम

Pratankar +



अनापेक्षक को काट दिया जाए
* Strike out if not relevant
* लागू नसलेले छोडावे



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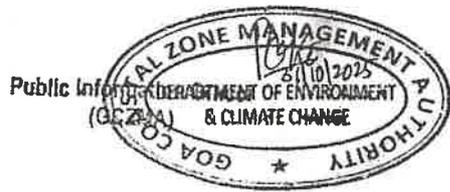
R0465583739IN INR:0277485563.
 RL SECRETARIAT S.O (HORTH COM)
 Counter No:1.05/03/2025,11:14
 To:MRAN P MALASHI,SR,PODIN
 PIN:403512, Perne S.O
 From:DU NEMER, C/O DEPT OF ENV
 Wt:200rs Act Fee:3.00,REG=17.0
 Act:0.00,SS:30.00Tax:4.50,Asst.Paid:0.00
 <Track on www.indiapost.gov.in>
 <Dial 1972666668> Hear mask -Stay safe>



Mohan Holmker



Copy applied on 29/10/2015
Date of delivery 31/10/2015
Copy ready on 31/10/2015
Copying & xeroxing fees Rs. 12/-
Receipt No. 1206 Dated 31/10/2015





VILLAGE PANCHAYAT MORJIM
TAL. PERNEM GOA

E-Mail:- grampanchayatmorjim@gmail.com

www.vpmorjim.com

Phone no. 2244310

Ref. No. V.P./MOR/PER/ RTI/ 2024 - 25/ 2116

Date: 22/02/2025

To

Mr. Anil Prabhakar Naik.

R/o. H. No. 64/F, Parel Village,

Parel, Bombay -400012.

Sub:- Submission of information under Right to information Act, 2005.
Ref.:- Your application inward No. 2206 dt. 13.02.2025.

Sir,

With reference to your RTI application dated 13.02.2025, I am submitting herewith that the information sought by you i.e. House Tax record (Form No. VII) for the year 1971 to 1987 is not available with the Panchayat.

This is for your kind information.



Yours faithfully,

Pawas

Secretary Cum Public Information Officer
Village Panchayat Morjim
Morjim Pernem - Goa.

BEFORE THE NATIONAL GREEN TRIBUNAL, WZ, PUNE**IN
APPEAL NO. 563/2025**

Mr. Mohan Pandurang Halarnkar Appellant

Vs

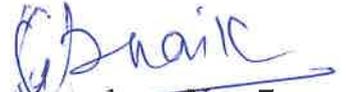
GCZMA & Ors. Respondents

VAKALATNAMA

I, Anil Prabhakar Naik, Inhabitant of Mumbai, the Respondent No. 5 in the present matter, do hereby appoint Ankur Kumar & Associates, Manuel D'Souza Advocate to appear and act for me as Advocate/s in the aforesaid matter.

Witness our hands on this 20th day of Nov, 2025.

Anil Prabhakar Naik


Respondent No. 5

Witnesses:

Accepted

Ankur kumar & Associates/Advocates, Manuel D'Souza

Mobile:- 9384503190, Office- 2nd Floor, Alankar building, St. Mary Colony, Near Stella Maris Chapel, Miramar, Goa - 403001

Bar I'd- D/4582/18, MAH/10650/2024 Email:-

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